Bookstall facility at Anand Vihar railway station

2667. SHRI N. BALAGANGA: Will the Minister of RAILWAYS be pleased to state:

(a) whether a new big passenger terminal at Anand Vihar railway station has been commissioned and a number of Mail and Express trains have since been started therefrom;

(b) if so, whether the essential facility of bookstall for the sale of newspapers and magazines etc. has been provided;

(c) whether any proposal of Northern Railway, dated 18th January, 2011, on the subject has been received; and

(d) if so, the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHARATSINH SOLANKI): (a) Yes, Sir.

(b) to (d) As the bookstall policy is subjudice in the Hon'ble Supreme Court of India and a *status-quo* is being maintained for the bookstall operations, neither new bookstalls were awarded since 11.11.2005 nor shifting has been done from one station to the other.

PSUs under the Ministry

2668. SHRI O.T. LEPCHA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the names and location of Central Public Sector Undertakings working under his Ministry;

(b) the number of contract/casual labourers appointed therein during last three years;

(c) the areas/jobs in which these contract/casual labourers were appointed;

(d) the number of contract/casual labourers who were regularized during last three years;

(e) the mechanism adopted to ensure minimum wages to these workers;

(f) the mechanism to ensure that the provision of various labour laws are not violated by contractors and others; and

(g) the action taken in case of complaints and violations by contractors?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a)

I. **Chemical and Petrochemical Sector**:

(1)Brahmaputra Cracker and Polymer Ltd. (BCPL)
Guwahati, Assam.

(2) Hindustan Insecticides Ltd. (HIL)
SCOPE complex, IInd Floor,
CORE – 6, 7, Lodhi Road,
New Delhi-110003.

(3) Hindustan Organic Chemicals Ltd. (HOCL)
81, Harchandrai House,
Maharishi Karve Road, Marine Lines,
Mumbai-400002.

II. Fertilizer Sector:

(1) Madras Fertilizers Limited, Manali, Chennai-68

(2) Hindustan Fertilizer Corporation Limited, Corporate Office: PDIL Bhawan, A-14, Sector-1, Noida (Uttar Pradesh)

(3) The Fertilizer Corporation of India Limited with its units at Sindri (Jharkhand), Gorakhpur (Uttar Pradesh), Ramgundam (Andhra Pradesh) and Talcher (Orissa).

(4) Brahmaputra Valley Fertilizer Corporation Limited, Namrup, PO-Parbatpur, Distt. – Dibrugarh, Assam-786623

(5) FCI Aravali Gypsum and Minerals India Limited, Mangu Singh Rajvi Marg, Paota 'B' Road, Jodhpur, Rajasthan.

(6) The Fertilizers and Chemicals Travancore Limited, Registered Office: Eloor, Udyogmandal, Kochi, Kerala-683501

(7) National Fertilizers Limited, Registered Office: Scope Complex, Lodhi Road, New Delhi and manufacturing units at Panipat (Haryana, Bathinda and Nangal (Punjab) and Vijaipur (Madhya Pradesh, Marketing Zonal Officer are located at Chandigarh, Lucknow and Bhopal.

(8) Projects and Development India Limited., PDIL Bhawan, A-14, Sector-1, NOIDA-201301 (Uttar Pradesh)

(9) Rashtriya Chemicals and Fertilizers Limited, Priyadarshini, Eastern Express Highway, Mumbai-400022

III. Pharmaceutical Sector:

(1) Indian Drugs and Pharmaceuticals Ltd. (IDPL)
IDPL Complex, Dundahera
Gurgaon-120016

(2) Hindustan Antibiotics Ltd. (HAL)
Pimpri, Pune-411010

(3) Karnataka Antibiotics and Pharmaceuticals Ltd. (KAPL)
Nirman Bhawan, Dr. Rajkumar Road
First Block, Rajaji Nagar
Banglore-560010

(4) Bengal Chemicals and Pharmaceuticals Ltd. (BCPL*)
6, Ganeshchandra Avenue
Kolkata-700013

(5) Rajasthan Drugs and Pharmaceuticals Ltd. (RDPL)
Road No. 12, V.K.I. Area
Jaipur-302013

(b) **I. Chemical and Petrochemical Sectors:**

Year	BCPL	HIL	HOCL
2008-09	Nil	Nil	Nil
2009-10	Nil	Nil	Nil
2010-11	Nil	Nil	Nil
TOTAL:	Nil#	Nil	Nil

#BCPL has not directly appointed any contract/casual labour. However approximately 4800 workmen have been engaged at BCPL project site by the construction agencies during last three years.

II. Fertilizer Sector:

(1) Madras Fertilizers Limited — Not applicable

(2) Hindustan Fertilizer Corporation Limited:—

Name of Units/Division — Brauni Unit,
Address: Distt. Begusarai Bihar
No. of contract: 4
No. of Contract/casual labourer engaged during the last three years: 59 + 3*

Name of Units/Division — Durgapur Unit,
Address: Distt. Burdwan, West Bengal
No. of contract: 1
No. of Contract/casual labourer engaged during the last three years: 59.

Name of Units/Division — Haldia Division,
Address: Distt. East Midnapore, West Bengal
No. of contract: 1
No. of Contract/casual labourer engaged during the last three years: 72

(3) The Fertilizer Corporation of India Limited — No labour is appointed on contract/casual basis directly by the company during the last three years. Minimum essential deployment towards security, upkeep, maintenance etc. Of the assets of the corporation is carried out through outside agencies against specific Work Orders.

(4) Brahmaputra Valley Fertilizer Corporation Limited — No contract labours were appointed during the last three years. Already there are 698 nos. Contract labours engaged through contractors.

(5) FCI Aravali Gypsum and Minerals India Limited:—

Contract period	Labours in Nos.
2008-09	51
2009-10	55
2010-11	72

(6) The Fertilizers and Chemicals Travancore Limited:—

Year	Contract labour work	Casual labour Appointed
2008	278	31
2009	765	17
2010	631	07

(7) National Fertilizers Limited — No.

(8) Projects and Development India Limited — 193 Nos. $122428 mandays (at Sindri Unit)
($ All the above contract labourers are supplied by respective contractors under separate contract awarded to them for each jobs).

(9) Rashtriya Chemicals and Fertilizers Limited — Contract labour Strength engaged through contractors are as under:—

1.4.2009	1.4.2010	1.4.2011
1301	1274	1266

III. Pharmaceutical Sector:

Year	IDPL	HAL	KAPL	BCPL*	RDPL	Total
1	2	3	4	5	6	7
2008-09	16	279	178	88	137	698

1	2	3	4	5	6	7
2009-10	49	280	180	85	31	625
2010-11	2	269	180	89	106	646
TOTAL:	67	828	538	262	274	1969

(c) **I. Chemical and petrochemical sectors:**

BCPL : Labours are engaged in Construction activities at BCPL Project.

HIL : Not applicable.

HOCL : Not applicable.

II. Fertilizer Sector:

(1) Madras Fertilizers Limited — Not applicable.

(2) Hindustan Fertilizer Corporation Limited — Corporation have engaged 59 security guards each at its Durgapur and Barauni Units and 72 security guards at its Haldia Division through DGR sponsored Security Agencies for providing safety and security cover to the properties of the Corporation in its Plants and Townships of these Units and Division. Besides 59 security guards, three contract labourers are engaged in Barauni Unit to operate DG Sets, Sanitary work and driving of office car. It may be noted that 90% security guards are supposed to be ESM (ex-Servicemen).

(3) The Fertilizer Corporation of India Limited — Not applicable.

(4) Brahmaputra Valley Fertilizer Corporation Limited — Loading and unloading of Urea Bags in Bagging Plants, Material handling sections.

(5) FCI Aravali Gypsum and Minerals India Limited — The contract/casual labourer are engaged through contractors in the areas of security, Data Entry Operators and Up keep and maintenance of various offices.

(6) The Fertilizers and Chemicals Travancore Limited — The contract/casual labourers are mainly engaged in:—

(i) Maintenance jobs (Mechanical, Civil and Electrical) which are mostly one time jobs.

(ii) Preparation/supply of Tea to employees and other Canteen activities.

(iii) Loading of finished products.

(iv) Sweeping and cleaning in selected areas.

(v) Clerical jobs.

(vi) Gardening, grass-cutting, garbage disposal and other works in the townships/Estate.

(7) National Fertilizers Limited — Not applicable

(8) Projects and I India Limited — (i) Security, (ii) Housekeeping/cleaning and Misc. Office activities (iii) material Handling contract for stores items at site, (iv) Production area up-keeping, (v) Air Conditioning maintenance, (vi) Electrical maintenance.

(9) Rashtriya Chemicals and Fertilizers Limited — Conservancy, Horticulture, Canteen, occasional Mechanical, Electrical Maintenance especially during shut down, spillage handling and misc., cleaning, belt maintenance job painting and structural job, Railway Track maintenance, etc.

III. Pharmaceutical Sector:

IDPL : Production, Marketing, Finance, Legal and Personnel.

HAL : Security, Work relating to Good Manufacturing Practices, stacking, packing, Loading and unloading and other unskilled jobs.

KAPL : House Keeping, Security, Industrial Canteen, Gardening.

BCPL : Security and other miscellaneous Services.

RDPL : Maximum workers taken for Production Department. Few others for Quality Assurance/Quality control, Engineering and Projects and for support services.

(d) **I. Chemical and Petrochemical Sectors:**

BCPL : Nil

HIL : Nil

HOCL : Nil

II. Fertilizer Sector:

(1)Madras Fertilizers Limited — Not applicable

(2)Hindustan Fertilizer Corporation Limited — Nil

(3)The Fertilizer Corporation of India Limited — Nil

(4)Brahmaputra Valley Fertilizer Corporation Limited — Nil

(5)FCI Aravali Gypsum and Minerals India Limited — Nil

(6)The Fertilizers and Chemicals Travancore Limited — Nil

(7)National Fertilizers Limited — Nil

(8)Projects and Development India Limited — Nil

(9)Rashtriya chemicals and Fertilizers Limited — Nil

III. Pharmaceutical Sector:

Year	IDPL	HAL	KAPL	BCPL*	RDPL	Total
2008-09	Nil	Nil	Nil	Nil	Nil	Nil
2009-10	Nil	Nil	Nil	Nil	25	25
2010-11	Nil	Nil	Nil	Nil	01	01
TOTAL:	Nil	Nil	Nil	Nil	26	26

(e) **I. Chemical and Petrochemical Sectors:**

BCPL : To ensure the minimum wages in BCPL project site, following measures have been adopted:—

(i) Copy of wage register and few other records pertaining to minimum wages and PF deductions are essential to submit alongwith all running bills of contractors processed and paid by BCPL. Scrutiny of these documents are done on regular basis.

(ii) Verification of wage registers maintained by contractors are being done on regular basis.

(iii) Display of notice regarding prevailing rate of minimum wages within the plant area as well as at each contractors office have been ensured.

(iv) Name and Telephone number of senior officials is displayed for making any complaint (if any) regarding any labour related issues.

(v) Periodical interactions with the contractors to ensure minimum wages are done.

(vi) Time to time inspection on proper implementation of labour laws and minimum wages is done by the Labour Department officials (Central).

HIL : Not applicable.

HOCL : Not applicable.

II. Fertilizer Sector:

(1) Madras Fertilizers Limited — Notifications on rates of minimum wages as per the Act are periodically displayed in the Notice Board. Wage Registers are

being maintained by the Contractors are verified and produced for inspection before the Labour Enforcement Authorities during inspection. Further, compliance of payment of minimum wages is included in the Tender terms and conditions.

(2) Hindustan Fertilizer Corporation Limited — Wages of security guards sponsored by DGR are paid as per DGR guidelines issued from time to time. However, the wages of three* contract labourers engaged in Barauni Unit for other works are paid as per Minimum Wages Act of Bihar State

(3) The Fertilizer Corporation of India Limited - Agreements are entered into with the contractors to ensure payment of minimum wages and compliance to various provisions of labour laws as applicable from time to time by the contractors

(4) Brahmaputra Valley Fertilizer Corporation Limited — As per the notifications received from the appropriate government and as revised from time to time, under the Minimum Wages Act. 1948, Wages are paid to the contract labours engaged in the company through contractors in presence of the authorised representatives of the Principal Employment *i.e.* BVFC.

(5) FCI Aravali Gypsum and Minerals India Limited — The work orders issued to labour supply contractors containing escalation clause for increase of wages of labourers whenever, the minimum wages are increased by the Central Labour Commissioner. The disbursement of wages to labour engaged is made in the presence of the officer of the organization/directly deposited in the bank accounts of the workers and ensured that minimum wages are paid.

(6) The Fertilizers and Chemicals Travancore Limited - The Company directly gives the wages to casual labourers. Following are the mechanism adopted to ensure minimum wages to contract workers engaged by contractors:

(i) The Contract worker's unions and the contractors have a two year agreement on wages and other allowances. The principal employer is a witness to this agreement.

(ii) The wages are disbursed in the presence of an Officer of the principal employer. This ensures payment of minimum wages.

(iii) The HR department periodically monitors wages bill submitted by the contractor to ensure payment of minimum wages.

(iv) The wages paid to casual/contract labour are higher than the minimum wages notified by the government from time to time.

(7) National Fertilizers Limited — Not applicable

(8) Projects and Development India Limited — Representative of concerned office is present at the time of disbursement of the payment, to ensure payment as per Minimum Wages Act.

(9) Rashtriya Chemicals and Fertilizers Limited — The Minimum Wages to the contract workers are paid at work site in presence of the bill certifying officer of execution department. The bill certifying officer certifies the payment as witnessed and endorses the remarks as "Certified that the amount whom in column No..... has been paid to the workman concerned in my presence".

At RCF, majority of the contract workers are drawing wages above the minimum wages as per their Agreement Wage Patterns. All the workers are issued wage slips atleast one day prior to disbursement of wage with the column of gross wage and net pay payable mentioning therein the deductions.

III. Pharmaceutical Sector:

IDPL : Salary is being paid as per respective State Government minimum wage Rates.

HAL : All casual labourers so engaged are paid the wages are per Minimum Wages Act, 1948, notified the appropriate Government from time to time. Wages are distributed to casual labour in presence of representative of management.

KAPL : Minimum Wages is paid as per Central Government Minimum Wages Act and this amount is paid by the contractors in presence of the Representative of principal employer to his contract workers.

BCPL* : Suitable clause for payment of minimum wages and other statutory matters are included in the notice for inviting tender so as to ensure compliance by the contractors or outsourcing agencies.

RDPL : Workers Employed are paid minimum wages as notified by Government of India, Ministry of Labour.

(f) **I. Chemical and Petrochemical Sectors:**

BCPL:

(i) Submission of copy of wage register, PF Challans other records pertaining to various provisions of labour laws by the contractors is a must to process their

bills and release of payment. Scrutiny of these documents is done on regular basis.

(ii) Display of notice regarding prevailing rate of minimum wages within the plant area as well as at each contractors office have been ensured.

(iii) Display of Name and Telephone number of Senior officials for making any complaint (if any) regarding any labour related issues.

(iv) Time to time interaction with the contractors is done to ensure implementation of various provisions of labour laws.

(v) Time to time inspection on proper implementation of labour laws and minimum wages is being done by the Labour Department officials.

(vi) Suggestion box has also been kept at plant area.

HIL : It is ensured that the contractors are registered with ESI/PF Authorities so that no labour laws are violated.

HOCL : It is ensured that the contractors are registered with ESI/PF Authorities so that no labour laws are violated

II. Fertilizer Sector:

(1) Madras Fertilizer Corporation Limited — Necessary provisions for compliance of various labour laws by the contractors are included in the terms and conditions of each and every tender document under various headings *viz.* liability of personnel, penalty, summary termination, arbitration etc.

(2) Hindustan Fertilizer Corporation Limited — Wages are being paid to the persons concerned in presence of a representative of the concerned units/division of Corporation and/or through bank accounts to ensure payments to the persons deployed.

(3) Fertilizer Corporation of India Limited — Agreements are entered into with the contractors to ensure payment of minimum wages and compliance to various provisions of labour laws as applicable from time to time by the contractors.

(4) Brahmaputra Valley Fertilizer Corporation Limited — Right from the stage of floating of Notice Inviting Tenders; award of the contract and till completion of the job, extreme care is exercised at our end for submission of valid labour licence, PF code, etc., and for compliance of relevant enactments under labour laws, by the contractors.

For effective implementation of the labour laws, the executing departments are advised from time to time for strict compliance of the provisions as envisaged in relevant Acts and Rules, including deputation of their authorised representatives during disbursement of wages to the contract labours.

If there is any matter of disputes, then the issues are amicably resolved in conciliations proceedings held before the statutory authorities.

(5) FCI Aravali Gypsum and Minerals India Limited — The executive departments are advised to monitor the compliance of various labour laws such as Minimum wages Act, PF Act, etc. Bills of the current month are not paid to the contractor unless the previous month disbursement sheets and PF Challans are forwarded to the passing authority.

(6) The Fertilizers and Chemicals Travancore Limited — In the case of workers engaged by contractors:—

(i) Payment of wages to the contract workmen is ensured by the direct supervision of an officer of the principal employer at the time of disbursement of wages.

(ii) Only the contract workmen who have registered under ESIC and PF are permitted inside the Company.

Contractor's bills are passed for payment only after verification as to whether statutory payments like PF & ESI have been deducted. Subsequently the remittances are made directly by the company to the concerned authorities. Filing of statutory returns are done promptly by the company (Form 3A, Form 6A etc.)

(iii) For ensuring safety of the contract workmen, protective gadgets are supplied based on job requirements.

(iv) Other statutory facility like toilet, rest room, drinking water facility, etc. are also provided. The adequacy and upkeep of these facilities are ensured by periodical instructions by the Welfare Officer.

(7) National Fertilizers Limited — Not applicable.

(8) Projects and Development India Limited — Document with regard to statutory deduction of payment and depositing the same with concerned Government Offices (like ESI & PF remittance) by concerned contractors are made compulsory as a part of the contract. Copies of monthly PF and ESI deposit

bank challans are being obtained for the previous month alongwith the current monthly bills.

(9) Rashtriya chemicals and Fertilizers Limited — RCF engages contractors who are having separate PF & ESI No. As such, all contract workers entering the premises are covered under ESI & PF from the 1st day of their engagement.

It is ensured by RCF as 'Principal Employer' that each worker gets coverage under ESI and the coverage under PF. The contractors while submitting monthly bill also submit supportive documents of challan of contributions deposited towards ESI & PF, which are duly verified by Execution Department With original as well as respective Registers and then only, their bills are released. On regular intervals, six monthly/yearly, HR checks forms/returns under ESI & PF.

As regards the contractors engaging 20 or more workers, it is ensured by HR that contractors obtain Labour Licence and execute the work in accordance with the Labour Licence obtained.

Payment of minimum wage and timely payment is ensured every month by Bill certifying officer by actually witnessing the payment.

III. Pharmaceutical Sector:

IDPL : It is ensured that the provisions of various labour laws are not violated.

HAL : All payments like monthly wages, Earned Leave, Bonus, National Holiday etc. are strictly paid in presence of representative of the management. While passing monthly bills compliance of statutory requirement namely payment of Provident Fund, ESI are strictly verified by the contact cell of Personnel Department.

KAPL : Regular monitoring is done. No violation of labour laws by the contractors.

BCPL* : Suitable clauses for compliance of various statutory provisions have been incorporated in the NIT so as to ensure compliance by the contractors or outsourcing agencies. In addition, bills are processed for payment only on getting supporting documents evidencing payment of wages and other allied matters.

RDPL : The necessary provision are incorporated in the terms of contract that contractor shall ensure the compliance of the relevant provision of Labour Law and fact are periodically verified.

(g) **I. Chemical and petrochemical Sectors:**

BCPL : Immediate intervention by the BCPL authority is made as and when any complaint(s) received from anyone engaged at BCPL Project site.

HIL : No complaints have been reported.

HOCL : No complaints have been reported.

II. Fertilizer Sector:

(1) Madras Fertilizer Limited — In case of complaints and violations by contractors it shall be suitably dealt with as per the terms and conditions of the tender/contract.

(2) Hindustan Fertilizer Corporation Limited — Actions are taken as and when necessary in accordance with the provisions of "Work Order" issued to the contractors and also as per the Acts/Rules applicable in such cases.

(3) The Fertilizer Corporation of India Limited — No violations are noticed.

(4) Brahmaputra Valley Fertilizer Corporation Limited — In case of any complaint received from the contract labours regarding violation of statutory rules; matters are immediately intervened for solution. The erring contractor, for non compliance of the instructions, inspite of repeated warning, debarred from participating in any tender in future and even by black listing.

(5) FCI Aravali Gypsum and Minerals India Limited — No violations by contractors are noticed.

(6) The Fertilizers and Chemicals Travancore Limited — A periodic review is held with the representative of contract worker's unions to take on record if there are any complaints. Since there is an agreement in place between the contractors and the worker's union, no complaint is reported.

In case violations are reported against any contractors, such contractors would be debarred. In such an eventuality, the company as the principal employer would fulfil its statutory obligations.

(7) National Fertilizers Limited — Not applicable.

(8) Projects and Development India Limited — So far no complaint has been received.

(9) Rashtriya Chemicals and Fertilizers Limited — In case of complaints against the contractors by the Contract Labour or their Union, the same are addressed by concerned Execution Department In case of serious defaults, the contractors are black listed.

III. **Pharmaceutical Sector**:

IDPL : No such complaint received.

HAL : Company deducts 15% of running wage bill of each contract and which are refunded to them after end of contract only after submission of documents regarding statutory compliance. Till date management has not received any complaints against the contractors for violations. In case such complaints are received in future the contractor will be forced to comply with statutory requirement before refund of security deposit. Also such contractor will be black listed/disqualified for future contract.

KAPL : No complaints as on date.

BCPL* : So far no such instances have been brought to our notice. In such an event we shall invoke Bank Guarantee or EMD to make good any such eventualities and terminate the contract.

RDPL : No such complaint received.

Decline in production of fertilizers

2669. SHRI K.E. ISMAIL: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that fertilizer production has come down in the country causing concern for farmers;

(b) if so, the details thereof;

(c) whether Government has conducted any survey to find out the causes of decline of output;

(d) if so, the details thereof;

(e) whether Government is actively considering the capacity increase by installing new facilities for fertilizer production; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) No, Sir. There is no decline in the production of fertilizers during the last three years. Details of production of all fertilizers for the year 2008-09 to 2010-11 are given below:—